

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 52/GT/2026

Subject : Petition for truing up of Annual Fixed Charges for 2019-24 period of Durgapur Steel Thermal Power Station, Units-I&II (1000 MW).

Petition No. 656/GT/2025

Subject : Petition for determination of tariff for 2024-29 period of Durgapur Steel Thermal Power Station, Units-I&II (1000 MW).

Petitioner : DVC Limited

Respondents : BRPL and 5 Ors.

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Ashutosh K. Srivastava, Advocate, DVC
Shri Nihal Bharadwaj, Advocate, DVC
Ms. Surbhi Kapoor, Advocate, DVC
Ms. Nuha Rahman, Advocate, DVC
Ms. Suparna Srivastava, Advocate, PSPCL
Ms. Hitakshi Jain, Advocate, PSPCL
Shri Saurabh Mishra, Advocate, MPPMCL
Shri Adarsh Tripathi, Advocate, BRPL & BYPL
Shri Ajitesh Garg, Advocate, BRPL & BYPL

Record of Proceedings

The matters were called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the additional information sought by the Commission vide Technical Validation (TV) letter dated 1.7.2026 has been furnished in Petition No. 52/GT/2026. However, the learned counsel sought time to furnish the additional information in Petition No. 656/GT/2025, submitting that the documents sought are voluminous.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents/ Objectors, on or before **21.9.2026**:

Petition No. 52/GT/2026



Additional Capital Expenditure (ACE):

I. Provide clarification with respect to the specific ACE as below:

Sr. No.	Head of Work/ Equipment	Additional Information/ Clarification	Year of Capitalization
1.	Erection & Commissioning of 45 nos. of Poles & Electrification of 03 nos. of watch towers in Ash Pond area.	In response to the TV letter dated 1.7.2026, the claim for additional capital expenditure was made under "beyond the scope". However, in the revised tariff forms, the same has been claimed under Regulations 25(1)(d) & 76. The Petitioner is directed to furnish clarification in this regard along with the revised tariff forms.	Form 9 (2020-21)

Form J:

II. Rationale for negative 'expenditure not claimed in true-up petition' for the year 2021-22 and provide details of the exclusions pertaining to (-) Rs. 217.48 lakh.

Depreciation:

III. In Petition No. 573/GT/2020, the value of freehold land amounts to Rs. 15241.00 lakh. However, in the revised tariff forms submitted, the value of freehold land as on 1.4.2019 amounts to Rs. 52847.97 lakh. Provide clarification regarding the same.

4. The Respondents/ Objectors are permitted to file their respective replies/ responses by **28.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **5.10.2026**.

5. The Petitions shall be listed for hearing on **27.10.2026**.

By order of the Commission

Sd/-
(T. D. Pant)
Joint Chief (Law)

